

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 545 of 1995

Allahabad this the 01st day of April 1999

Hon'ble Mr. S. Dayal, Member (A)

Hon'ble Mr. S.L. Jain, Member (J)

Abdul Jabir Khan, Son of Shri Awaz Khan, resident of Bihar Kalan, Izat Nagar, Bareilly, working as Casual Labour in I.V.R.I., Izat Nagar, Bareilly.

Applicant

By Advocate Shri -----

Versus

1. Union of India through the Secretary, Ministry of Agriculture, Krishi Bhawan, New Delhi.
2. The Secretary, Indian Council of Agricultural Research, Krish-i Bhawan, New Delhi.
3. The Director, I.V.R. I., Izat Nagar, Bareilly (U.P.).

Respondents

By Advocates Shri Rakesh Tiwari

Shri N.P. Singh

ORDER (Oral)

By Hon'ble Mr. S. Dayal, Member (A)

In this case, the applicant had sought

direction to the respondents to consider the applicant for grant of temporary status in accordance with I.C.A.R. Scheme made effective from 01.3.93 and grant him consequential benefits from the date, he completed 240 days.

2. The applicant was sent notices to appear in this case personally as his counsel had expired but no appearance has been made by the applicant or any new counsel appointed by him.

3. The affidavit has been received from the applicant in this case on 08.8.97 in which he has mentioned that the applicant has been taken in service on 06.2.97 in Indian Veterinary Research Institute, Izatnagar, Bareilly and that he has been granted relief from the respondents and, therefore, he does not want to pursue his original application. In view of the affidavit of the applicant in this case, the O.A. is dismissed as infructuous.

S. J. M.
Member (J)

Q. A.
Member (A)

/M.M./